G.S.R… (E). - In exercise of the powers conferred by proviso to sub-section (1) of section 47 of the Customs Act, 1962 (52 of 1962), the Central Government, hereby makes the following amendment in the notification of the Government of India, Ministry of Finance (Department of Revenue) No. 135/2016-Customs (N.T.), dated the 2nd November, 2016, published vide number G.S.R. 1038(E), dated the 2nd November, 2016 namely: —

2. In the said notification, -

(i) after serial no. (i), the following entry shall be inserted, namely:-

“(ii) Authorised Public Undertaking.” ;

(ii) for the “Explanation” to the said notification, the following “Explanation” shall be substituted, namely :-

“Explanation : For the purpose of this notification :-

(i) AEO means Authorised Economic Operator ;

(ii) Authorised Public Undertaking means Authorised Public Undertaking,

approved by the Directorate of International Customs under the Central Board of Indirect Taxes and Customs."

3. This notification shall come into force with effect on the date of publication in the Official Gazette.

[F. No 450/81/2016- Cus IV]

(Ananth Rathakrishnan)
Deputy Secretary (Customs)

Note:- The principal Notification No.135/2016-Customs(N.T.) dated the 2nd of November, 2016 was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i), vide number G.S.R 1038(E), dated the 2nd November 2016.